

हुआ है। वे अनेक प्रार्थना पत्र प्रतिवेदन दे चुके हैं। स्थानीय जन प्रतिनिधि संस्थाओं के जन प्रतिनिधियों ने भी इन्हें इन गांवों से नहीं हटाने के लिए और इन गांवों का रकबा नहीं लेने के लिए बराबर निवेदन किया है। लूणकरणसर तहसील के 34 गांवों के स्थान पर ब्रीकानेर और कोलायत तहसील का उनके समीप कुछ ही दूरी पर नहरी क्षेत्र से बाहर उतना कम आवादी वाला ही ऐसा बरानी रेगिस्तानी क्षेत्र है। इस उद्देश्य के लिए उम जमीन का अधिग्रहण किया जा सकता है।

मुझे पूरा विश्वास है राजस्थान सरकार के साथ सम्पर्क करके रक्षा विभाग की ओर से उपरोक्त मुझावों के आधार पर निर्णय करके पीड़ितों को राहत दी जाएगी और सही समाधान किया जाएगा जिससे जन धन की हानि और उत्पादक क्षेत्र को नुकसान से बचाया जा सकेगा।

(ii) PERMISSION TO A PRIVATE BUSINESS CONCERN IN ORISSA TO HAVE ITS OWN CAPTIVE POWER PLANT

SHRI CHINTMANI PANIGRAHI (BHUBANESWAR) : A private business concern of Orissa has been allowed by the Union Energy Ministry to have its own captive power plant at Rayagada in Orissa. Its requirement of power is only 18 to 20 MW per day. This firm was taking power all these years from the Orissa State Electricity Board at the most concessional rate of 3.5 paise per unit when the actual cost per units was approximately more than 22 paise per unit. Even then the arrear of this firm stands at Rs. 6 crores and this firm is constantly engaged in law suits against the Board. This is really surprising that in the context of all these records the Union Government is allowing this firm to erect its own captive power plant and again as a joint venture. I urge upon the Union Government to immediately stop this permission as this will open the floodgate to all the business houses for seeking

permission to erect their own captive power plants which will negate the spirit of the Industrial Policy Resolution and shall greatly hamper the functioning of the State Electricity Boards.

(iii) EXTRA SUGAR TO CONSUMERS ON THE EVE OF DEWALI FESTIVAL

श्री रण बीर सिंह (केसरगंज) : उपाध्यक्ष महोदय, पिछले ईद के पवित्र त्यौहार पर हमारे मुसलमान भाइयों को अतिरिक्त शक्कर देकर प्रशासन ने जो उदारता दिखाई, उसके लिये वह बधाई की पात्र है। इससे प्रशासन ने त्यौहारों के प्रति उदार नीति से एक सुन्दर एवं स्वस्थ छाप छोड़ी है। इसकी सभी ने सराहना की है।

इस विषय में मैं अनुरोध करना चाहूंगा कि सभी राज्यों को निर्देशित किया जाना चाहिये कि इसी प्रकार की उदारता वह अन्य महत्वपूर्ण त्यौहारों पर भी करते जो अन्य धर्मों से संबंधित हैं ताकि हमारी धर्म-निरपेक्षता में किसी प्रकार की आंच न आने पावे और अन्य धर्मबिन्धु अपने को उपेक्षित न समझें। दिवाली के पूर्व इस प्रकार की व्यवस्था का स्वागत सर्वत्र होगा।

(iv) CONSTRUCTION OF A NEW RAILWAY LINE BETWEEN SHAHJAHANPUR AND MAILANI

SHRI JITENDRA PRASAD (SHAHJAHANPUR) : A decision was taken by the Railway Board in 1971 approximately that the Railway lines which were dismantled during the First and the Second World War will be given priority for relaying them whenever construction of new Railway lines is considered. Several Railway lines in the country have been reconstructed in accordance with the above decision. But a constant demand since the last fifteen years has been voiced by the residents of District Shahjahanpur for reconstruction of the Railway

lines which will connect Shah-jahanpur with Mailani. This Railway line was dismantled in the year 1914 and was taken out of the country by the Britishers. A survey for re-laying this Railway line was ordered by Minister for Railways in 1972-73 and it was accepted in principle that if found economically feasible the construction of the railway line will be taken up. But since then the matter is pending further action. A railway line in this area is absolutely essential as this backward area has a great potential for development and by providing railway line will give a boost to the economy of the entire district. I request the Government to kindly sanction a railway line on the basis of the Railway Board's Resolution taken in 1971.

(v) PROPER MAINTENANCE AND REPAIRS OF 'MUKTI-MANDAP, AND OTHER MONUMENTS IN ORISSA.

SHRI CHINTAMANI JENA (Balasore) : There are 66 centrally protected monuments in Orissa including Lord Jagannath Temple complex. "Mukti-Mandap", a place of learning and culture as well as a religious place where learned pandits, eminent ancient educationists, astrologers, palmists etc. sit together to give their verdicts on Hindu religion to the Hindu community in the country by interpreting the version of "Manusanghita" "Veda", "Ved-anta" etc. like Kashi in U.P. This "Muktimandap" was constructed along with the world famous temple of Lord Jagannath about thousand years back, but is now in a very bad shape or condition and in a dilapidated situation where profuse leakage of rain water from the walls and roofs is pouring and the learned Pandits are not able to assemble there at the risk of their valuable lives and give their verdicts on various problems and important matters of Hindu community. Apart from this acute

problem faced by the eminent Pandits, lakhs of pilgrims and devotees from all over the country as well as from abroad, visiting daily this world famous Lord Jagannath Temple, are also at the risk of their lives, not going round the temple and many of them avoid to go round the area, since this "Mukti Mandap" is located in the premises of the temple of Lord Jagannath.

Since this is a centrally protected monument and the Archeological sub-circle for Orissa are not taking proper interest for repairs and maintenance of these historical, world famous monuments, the Archeological sub-circle of Orissa is also handicapped for spending required amount for its maintenance which does not come within their purview and jurisdiction. Repeated requests and persuasion from the Government of Orissa to create separate Archeological survey for Orissa has failed and the Union Govt. had not given any importance to it to protect more than 100 such historical ancient centrally protected monuments in Orissa which are very famous for its sculpture and now going to be received day by day.

However, I would very humbly request the Union Govt. to pay their sincere and urgent attention for proper maintenance and repairs of this "Mukti Mandap" as well as other centrally protected monuments of Orissa and the hon. Minister for Education may kindly make a statement on the floor of the House on this issue.

(vi) WRONG BILLING IN RESPECT OF TELEPHONES OF MEMBERS OF PARLIAMENT.

श्री राम विलास पासवान (हाजीपुर) :
उपाध्यक्ष महोदय, टेलीफोन विभाग में व्याप्त
अष्टाचार के सम्बन्ध में सदस्य में कई बार
चर्चा हुई। सदस्यों ने इस सम्बन्ध में तीव्र